

(1)	(2)	(3)	(4)	(5)	(6)	(7)
56. Sitapur . . . . .	138.01	169.44	205.84	70.38	79.91	77.76
57. Sonbhadra . . . . .	—	146.23	159.05	—	120.11	132.73
58. Sultanpur . . . . .	162.68	190.56	238.70	98.89	132.19	107.35
59. Tehri Garhwal . . . . .	54.05	67.02	79.14	11.12	12.94	14.10
60. Unnao . . . . .	127.53	156.16	180.50	41.81	49.41	52.23
61. Uttar Kashi . . . . .	15.80	18.39	19.16	4.77	5.81	6.03
62. Varanasi . . . . .	807.06	956.63	1048.56	350.49	423.38	451.84

[English]

**EXTENSION OF CASH COMPENSATORY SCHEME FOR EXPORTS TO SOVIET UNION**

1502. SHRIMATI SUMITRA MAHAJAN :

SHRI MAHESH KUMAR KANODIA :

SHRI BALRAJ PASSI :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Federation of Indian Exporters Organisation has requested the Government for extension of Cash Compensatory Scheme facility to exporters of tea, jute, pharmaceuticals, chemicals and engineering goods to Soviet Union for a period of six months;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto ?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) :** (a) to (c) The Federation of Indian Export Organisations has requested the Government for making suitable transitional arrangements, particularly for exporters of commodities like jute, tea, chemicals, pharmaceuticals, engineering goods who have drawn their bills in rupees while exporting to hard currency areas and to USSR to enable them to fulfil the contracts in hand and to get adequate time to adjust themselves to new policy requirements. CCS was suspended with effect from 3rd July 1991 as a part of a package of trade policy reform measures. Subsequently, in his Budget Speech, Finance Minister announced the abolition of CCS w.e.f. 3-7-1991.

**EQUAL SHARE TO WIFE IN HUSBAND'S WEALTH AND INCOME**

1503. SHRIMATI SUMITRA MAHAJAN :

SHRI MAHESH KUMAR KANODIA :

SHRI RAMESH CHAND TOMAR :

SHRI VIRENDRA SINGH :

SHRI DATTATRAYA BANDARU :

SHRI BHAGWAN SHANDER RAWAT :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government have received a number of representations to make the wife equal sharer in the husband's wealth and income;

(b) if so, whether the Union Government propose to bring forward legislation to effect the necessary changes in the Hindu Law; and

(c) if so, by when and if not the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) :** (a) to (c) Suggestions to make the wife equal Co-sharer in the husband's wealth and income are being made to the Government from certain quarters. However, the matter requires an indepth study and broader consensus before it is taken up by the Government for consideration.